RAJYA SABHA

Friday, the 2nd August, 2019/11th Shravana, 1941 (Saka) The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

PAPERS LAID ON THE TABLE

Financial Estimates and Performance Budget of the ESIC, New Delhi and related papers

श्रम और रोजगार मंत्रालय के राज्य मंत्री (श्री संतोष कुमार गंगवार) : महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं:—

- (a) Financial Estimates and Performance Budget of the Employees' State Insurance Corporation (ESIC), New Delhi, for the year 2019-20, under Section 36 of the Employees' State Insurance Act, 1948.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library, *See* No. L.T. 665/17/19]

Accounts (2017-18) and Audit Report of the NHRC and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G KISHAN REDDY): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (a) Annual Accounts of the National Human Rights Commission (NHRC), New Delhi, for the year 2017-18, and the Audit Report thereon, under sub-section (4) of Section 34 of the Protection of Human Rights Act, 1993.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. *See* No. L.T. 604/17/19]

Report of the Central Agricultural University, Imphal, Manipur and related papers

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (श्री कैलाश चौधरी) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:----

 A copy each (in English and Hindi) of the following papers, under subsection (3) of Section 29 of the Central Agricultural University Act, 1992:—

- (a) Annual Report of the Central Agricultural University, Imphal, Manipur, for the year 2017-18. [Placed in Library. *See* No. L.T. 685/17/19]
- (b) Review by Government on the working of the above University.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 686/17/19]

MESSAGES FROM LOK SBAHA

(i) The Protection of Children from Sexual Offences (Amendment) Bill, 2019

(ii) The Arbitration and Conciliation (Amendment) Bill, 2019

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

(I)

"In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 1st August, 2019, agreed without any amendment to the Protection of Children from Sexual Offences (Amendment) Bill, 2019, which was passed by Rajya Sabha at its sitting held on the 24th July, 2019."

(II)

"In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 1st August, 2019, agreed without any amendment to the Arbitration and Conciliation (Amendment) Bill, 2019, which was passed by Rajya Sabha at its sitting held on the 18th July, 2019."

MOTION FOR ELECTION TO THE COIR BOARD

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND